
(2017) 12 DEL CK 0364

In the Delhi High Court

Case No : Civil Writ Petition No. 11182 Of 2017

Telecom Watchdog

APPELLANT

Vs

Union Of India & Anr

RESPONDENT

Date of Decision : 15-12-2017

Acts Referred:

Citation : (2017) 12 DEL CK 0364

Hon'ble Judges : Gita Mittal, J;C. Hari Shankar, J

Bench : Division Bench

Advocate : Pranav Sachdeva, Surabhi Kumari, Kirtiman Singh, Brajesh Kumar

Final Decision : Dismissed

Judgement

Gita Mittal, J

1. This writ petition makes a grievance that a show cause notice cum demand notice dated 23rd October, 2017 (page 109) which stood issued to M/s

Tikona Digital Networks Pvt. Ltd. is contrary to the notice inviting applications for auction of 3G and BWA spectrum as well as the license agreement

between the respondents. In this regard, it is stated in para 4 of the writ petition that the petitioner has lodged complaints on 27th November, 2017 as

well as 4th December, 2017. The writ petition had been filed because of the failure of the official respondents to respond or to take action on these

complaints.

2. In our view, this writ petition at this stage is premature inasmuch as the respondents are yet to take a view, either on the show cause notice or on

the complaints of the petitioner.

3. This writ petition is, therefore, dismissed as such.

It is made clear that we have not expressed any opinion on the merits of the petitioner's contentions.

Dasti.